

[Shri Dinesh Singh]

to India. However, Government of India have no report of any large scale return to India of persons of this category.

3. These persons are returning to India of their own free will and those formerly in services are reported to have been compensated under the rules for their premature retirement. The Government of India have not drawn up any special scheme of assistance to them. Certain relaxations in normal customs and baggage rules in respect of personal effects have already been made for them.

**Shri Harish Chandra Mathur:** While inviting the attention of the Deputy Minister to a very disparaging statement reported to have been made by the Minister of State in the External Affairs Ministry, which was resented and refuted, may I know whether they have done some re-thinking on this matter and what consideration have they given to the demands made by the delegation which visited this country, asking for special legislation and other demands on the lines of the United Kingdom?

**Shri Dinesh Singh:** There is no need for re-thinking. So far as the Government of India is concerned, our policy has been very clear on the subject. Those people of Indian origin who wish to stay in Africa and who have made their home in Africa must identify themselves completely with the people of those countries and with the aspirations of those people. Those who wish to come to India and are eligible to come are welcome to come when they want.

**Mr. Speaker:** Let us proceed to the next item. Papers to be laid on the Table. (*Interruption*).

12.24 hrs.

RE. MOTION FOR ADJOURNMENT

**Shri R. Barua (Jorhat):** Sir, we have sent an Adjournment Motion about the security of Assam. It is of major importance.

**Mr. Speaker:** Has he not got that letter?

**Shri R. Barua:** Recently there have been anti-Indian slogans as a result of which orders under section 144 had to be promulgated in Nowgong and some parts of Assam and there is also mounting threat from the Mizo movement. Shillong is yet in trouble and we suspect that there is the Sino-Pak hand behind all these affairs.

**Mr. Speaker:** I have disallowed that. He cannot raise it in this manner.

**Shri Swell (Assam—Autonomous Districts):** Sir, I seek your protection and I want your enlightenment. We have information that all these troubles in different parts of the hill areas and the shouting of anti-Indian slogans in Assam have been engineered by a section of the Assam cabinet and high officials of the Government of Assam and that money has passed from the Chinese Government to these people to subvert the law and order situation in Assam,.... (*Interruption*).

**Mr. Speaker:** Order, order. It is not fair for any hon. Member just to stand up, when I have disallowed the Adjournment Motion, and to begin to discuss the merits or give the facts thereon, in spite of the communication that he has received, namely, that it has been disallowed. I have so many times requested hon. Members that if they have any grievance, they can discuss it with me. But yesterday I got that, and I have conveyed my reaction to that, namely, that it cannot be allowed. Is it the same that was signed by so many Members?

**Shri Swell:** About 30 Members. We did not have the opportunity of discussing it.

**Mr. Speaker:** If he just goes into the rules, he will find that it does not relate to one matter, but so many matters have been jumbled together in that. Therefore, it is not possible to allow any adjournment motion on that notice.

**Shri Swell:** It relates to one matter—the security of the country. I

1739 Re: Motion for PHALGUNA 1, 1885 (SAKA) Papers laid on the 1740  
Adjournment Table

would like to know whether this House has a right to be exercised over this matter.

**Mr. Speaker:** This matter of security of the country is too general a subject to be discussed here on an adjournment motion. It is not so specific as can be taken up in the House and discussed on an adjournment motion. I hope he will allow me to proceed now. If he has any thing more to say, he can see me and we can discuss it.

Now, let us proceed—Papers to be laid on the Table.

**Shri Harish Chandra Mathur (Jalore):** Mr. Speaker, Sir, I was still on my legs and I sat down because there were interventions.

**Mr. Speaker:** What does he want now?

**Shri Harish Chandra Mathur:** The statement which has been made by the Deputy Minister shows that possibly he did not know the reference which I made to the reports in the papers. If you will permit me, Sir, I will read two lines from the reports.

**Mr. Speaker:** I am sorry it would not be possible under this Calling Attention Notice, because only one question is allowed to be put by the hon. Member who has signed the notice.

**Shri Harish Chandra Mathur:** My one question was based on certain press reports and he has missed those Press reports. If I had started reading those Press reports, you might not have possibly allowed me.

**Mr. Speaker:** He can send them on to me. I will pass them on to the Minister, get his reaction and inform the hon. Member.

**Shri Harish Chandra Mathur:** It is for the country and the House that I want to get the answer.

**Mr. Speaker:** He might give another notice for a discussion or something of that sort and if it is possible to admit that, I will do so. But it cannot be done now in this Calling Attention Notice.

12.27 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS RE: COMPANY LAW BOARD AND AUDIT REPORT AND APPROPRIATION ACCOUNTS, RAILWAYS.

**The Minister of Finance (Shri T.T. Krishnamachari):** I beg to lay on the Table a copy each of the following papers:—

- (1) Notification No. G.S.R. 170 dated the 1st February, 1964 under sub-section (3) of section 637 of the Companies Act, 1956, delegating certain powers and functions of the Central Government under the said Act to the Company Law Board. [Placed in Library, See No. LT-2338/64].
- (2) The Company Law Board (Procedure) Rules, 1964 published in Notification No. G.S.R. 179 dated the 1st February, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2339/64.]
- (3) (i) Audit Report, Railways, 1964, under article 151(1) of the Constitution. [Placed in Library. See No. LT-2340/64.]  
(ii) Appropriation Accounts, Railways, for 1962-63, Part I—Review. [Placed in Library. See No. LT-2341/64.]  
(iii) Appropriation Accounts, Railways, for 1962-63 Part II—Detailed Appropriation Accounts. [Placed in Library. See No. LT-2342/64.]